

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).30/2026

ATIJEEVAN SOCIETY

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 13-08-2026 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) :Mr. Anandh Venkataramani, AOR
Ms. Anjali Agrawal, Adv.
Mr. Karuvaki Mohanty, Adv.
Mr. Rishit Vimadalal, Adv.
Mrs. C.B. Thajaswini, Adv.
Mr. Devvrat Singh, Adv.
Mr. Anirudh Sundar, Adv.
Mr. Rahul Elumalai, Adv.

For Respondent(s) :Ms. Archana Pathak Dave, A.S.G.
Mr. Ketan Paul, Adv.
Mr. Udit Dedhiya, Adv.
Mr. Gaurang Bhushan, Adv.
Mr. Kamal Rattan Digpaul, Adv.
Mr. Amrish Kumar, AOR

Mrs. Archana Pathak Dave, A.S.G.
Mr. Yashraj Bundela, Adv.
Mr. Kamal Digpaul, Adv.
Dr. N. Visakamurthy, AOR
Mr. Vikash Shukla, Adv.

Ms. Rashmi Malhotra, AOR
Mr. Shalinder Saini, Adv.

Mr. Sudhir Kumar Saxena, Sr. Adv.
Mr. Aviral Saxena, AOR
Mr. Abhinav Sharma, Adv.
Mr. Shashank Kr. Srivastava, Adv.
Mr. Paritosh Goyal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Signature Not Verified
Digitally signed by
ARJUN BISHT
Date: 2026.08.17
17:06:59 IST
Reason: 1.

In deference to the order dated 04.05.2026 and by way of

clarification of the affidavit dated 15.07.2026, Ms. Archana Pathak Dave, learned Additional Solicitor General of India, states that a meeting was held, wherein it was principally agreed to formulate a policy. She, therefore, seeks and is granted six weeks' time to place the draft policy on record.

2. Post the matter on 30.09.2026.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR